

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No. 725/2013

This the 03<sup>nd</sup> day of November, 2015

**Hon'ble Shri Sudhir Kumar, Member (A)  
Hon'ble Shri Raj Vir Sharma, Member(J)**

1. Sunny Kumar S/o Mr. Inder Singh Patti  
R/o Rampur Shah Garden,  
Opp. Mission Nursing Home, Khekra,  
Uttar Pradesh ... Applicant

(By Advocate: Mr. Randhir Singh Kalkal for Mr. Vijay Dalal )

Versus

1. Govt. of India, Through the Secretary  
Staff Selection Commission (NR)  
Block No.12, CGO Complex,  
Lodhi Road, New Delhi -110003

2. Commissioner of Police  
Police Head Quarter,  
ITO New Delhi

3. Addl. Dy. Commissioner of Police-II  
North West Distt. Delhi ... Respondents

(By Advocate: Mr. S.M Arif )

Order (oral)

**Per Sudhir Kumar, Member (A)**

Heard the learned counsel for both sides in detail. Learned counsel for the applicant has submitted that the marks sheets submitted by the applicant (at pages 12, 13 & 14 of the paper books) are duplicate marks sheets, which had to be got issued by him because his father's name had been wrongly spelt in the English spelling of the Original Marks-sheets

earlier. The same position was the position in regard to the provisional Degree issued to him (at page 15 of the paper book). He has further submitted that he has since filed, through a Miscellaneous Application for filing additional documents, at Annexure A-I (at page 31 of the paper book) a photocopy of the Original Degree issued by Ch. Charan Singh University on 19.02.2010 disclosing that he had been conferred with a Degree of Bachelor of Arts in the Three Years Degree Course Examination of 2009 in second division. He, therefore, submits that the applicant did possess the required Educational qualification as on the cut off date of the Examination.

2. Learned counsel for the respondents points out that the applicant had not brought on record this document, now produced at Annexure A-I of the M.A. by way of additional documents, and that the decisions as had been taken by the respondents were on the basis of the documents earlier submitted by the applicant, which are annexed to the O.A.

3. However, **prima-facie**, the Annexure A-I discloses the name of the applicant with the same father's name had been conferred with the Degree of Bachelor of Arts in the Three Years' Degree Course Examination of 2009 in second division.

4. Therefore, the respondents are directed to verify the applicant's Degree as per the photocopy now produced, from the concerned University, and take appropriate action as per law, if the Degree is found to be genuine.

5. The O.A. is, therefore, disposed of with the above directions for the respondents to do the needful within a period of three months from the date

of receipt of a copy of this order. There shall be no order as to costs.

(Raj Vir Sharma)  
Member (J)

(Sudhir Kumar)  
Member (A)

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